

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 943/94.

Dt. of Decision : 9-8-94.

Mr. Shaik Ismail

.. Applicant

vs

1. General Manager,
SC Rly, Rail Nilayam,
Secunderabad.

2. Chief Personnel Officer,
SC Rly, Secunderabad.

3. S. Divisional Personnel Officer,
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N. V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.943/94.

JUDGMENT

Dt: 9.8.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. This OA is filed challenging the order dated 29.6.1994 of R-3 in the Office Order No.PEC/B3/1994, to the extent of reversion of the applicant.

3. The applicant submitted a representation on the said order of reversion.

4. It is true that ^{that} by the notice dated 23.5.1994, the applicant was sought to be reverted and he was required to submit representation within 21 days of receipt of the said notice. The applicant submitted his representation on 25.7.1994. Even though there is some delay on the part of the applicant to make the representation, it is just and proper to give a direction to R-3 to dispose of the said representation on merits.

5. In the result, R-3 is directed to dispose of the representation dated 25.7.1994 against the order of reversion of the applicant, expeditiously and preferably by 16.9.1994. It is needless to say that if the applicant

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is going to be aggrieved by order of R-3 on the said representation, he is free to move this Tribunal by way of an application under Section 19 of the Administrative Tribunals Act.

6. The OA is ordered accordingly at the admission stage. No costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

V. Neeladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 9th August, 1994.
Open court dictation.

W.W. May Jr. 11-854
Deputy Registrar (Jud. I)

vsn

Copy to:-

1. General Manager, South Central Railways,
Rail Nilayam, Secunderabad.
2. Chief Personnel Officer, South Central Railways,
Secunderabad.
3. Secunderabad Senior Divisional Personnel Officer,
South Central Railways, Vijayawada.
4. One copy to Sri S.Ramakrishna Rao, Advocate, CAT, Hyderabad
5. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare.

Klau.

C.C.BS/128/94
09-743/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADM)

DATE: 9-8-94

ORDER/JUDGMENT

M.A.No. / R.A/C.A.No.

O.A.No. 743/94

C.T.A.No.

(W.P.NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions. *of the Adminis*
tration Judge
Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered Rejected

No order as to costs.

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